- (c) Does not arise in view of reply to parts (a) and (b) of the Question above.
- (d) No, Sir.
- (e) Does not arise in view of reply to part (d) of the Question above.

Minimum pension under EPFO

1184. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has decided to fix the minimum pension under Employees' Provident Fund Organization (EPFO) at ₹1000/- per month; and
 - (b) if so, the details thereof and since when it is going to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government *vide* Notification G.S.R. 593 (E), dated 19th August, 2014 has notified a minimum pension of ₹1,000/- per month to the pensioners under Employees' Pension Scheme, 1995 for the financial year 2014-15 effective from 01.09.2014.

Bringing MSME employing upto 40 workers under new labour laws

1185. SHRI AVINASH RAI KHANNA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the micro, small and medium enterprises employing up to 40 workers will now be brought under the ambit of new labour laws;
 - (b) if so, the details of the new labour law Government proposes to introduce;
- (c) whether the employees working in micro, small and medium enterprises would also be protected; and
 - (d) if so, to what extent?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) A draft Bill to regulate the employment of workers in small factories is presently under examination in the Ministry. A copy of the draft Bill was put on the Website of the Ministry for inviting comments/views of the general Public. The comments have been received from the general Public and the same are under examination.